

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:236
ANSWERED ON:09.12.2011
NEGLECT OF PREGNANT WOMEN
Muttemwar Shri Vilas Baburao

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has taken note of the hardship being faced by the pregnant poor women on account of refusal to admit them at the time of delivery in the Government hospitals particularly in Delhi;
- (b) if so, the details thereof alongwith the number of such incidents reported during each of the last two years and the current year, hospital-wise including Lady Hardinge Hospital; and
- (c) the corrective steps being taken by the Government in this regard to prevent such types of incidents in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a)to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 236 FOR 9.12.2011

Health being a state subject, no such information is maintained centrally. In so far as All India Institute of Medical Sciences and the Central Government Hospitals located in Delhi viz. Safdarjung Hospital, Lady Hardinge Medical College & associated Hospitals are concerned, all pregnant women coming to the hospitals are provided medical treatment. There has been no incident of refusal of admission to any pregnant women coming to these hospitals for treatment. However, there was one incident in Sucheta Kriplani Hospital in which a patient delivered a baby on the floor of the Gynae emergency. The enquiry conducted by the Authority revealed that the patient came to Gynae casualty at 11:30 AM on 5.12.2011. This was her first visit to hospital. At that time, there were a large number of pregnant patients in labour, waiting for admission. During this process, the patient delivered without warning at 12:20 PM. She was immediately attended by Gynae casualty Medical Officer and mother and baby were admitted to the labour room. They were given all necessary medical care. The patient was discharged with her healthy baby. This incident happened due to rush of the pregnant women and not because of refusal of admission by the Hospital authority.

Pregnant women are advised to come for ante-natal check up and report to hospital well in time, if in labour. However, despite optimal utilization of capacity at times and even doubling of patients on single bed, vacant beds are not always available; therefore, only booked pregnant women are admitted on first come first served basis. The case of advance stage labour and obstetric emergencies coming to the above said hospitals are treated first and after stabilization these cases are transferred to nearby hospitals in the hospital's ambulance along with a doctor.

In the above-mentioned Hospitals being tertiary and secondary level hospitals, only complicated cases referred from referral hospitals are to be given priority over routine cases.